

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 28

IA 1405/2024 in C.P. (IB)/2156(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 17.04.2024

NAME OF THE PARTIES: CANARA BANK V/S KGS SUGAR AND
INFRA CORPORATION

Sections 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 1405/2024 in C.P. (IB)/2156(MB)2019

- 1) Ms. Neha Naik, Ld. Counsel for the Applicant is present. Ld. Counsel for the Successful Resolution Applicant though present has not mentioned their Appearance in the Attendance Sheet.
- 2) Ld. Counsel for the Successful Resolution Applicant seeks some time to proceed further in the matter contending that they have received instructions in the present matter Two days back only.

3) At request, stand over to 02.05.2024, for further consideration and hearing.

Needless to say, in the meantime, Successful Resolution Applicant shall file and placed on record Affidavit in Reply well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.

4) Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare